

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Order: 08.7.96.

RA 21/96 (OA 651/93)

Raj Kumar Sharma ... Applicant

Versus

Union of India and Another ... Respondents

CORAM:

HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTRATIVE MEMBER

O R D E R

PER HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

This Review Application under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, has been filed on the ground that the case was listed for hearing on 3.4.96 without any intimation to the applicant about the date fixed depriving the applicant of an opportunity to represent his case and as such an error apparent on the face of the record has been committed in passing the order. It is also stated that the Tribunal did not consider the law and facts of the case and the application for appointment on compassionate grounds having been made before attaining majority, its rejection on the ground of delay was not just and proper. A perusal of the order shows that all the facts stated in the OA as well as in the reply to the OA were duly considered and a detailed decision was given after hearing the learned counsel for the respondents. We do not find that there was any error apparent on the face of the record. There is no other ground justifying a review of the order. This Review Application is, therefore, dismissed in limine.

(O.P. SHARMA)

ADMINISTRATIVE MEMBER

CKM
(GOPAL IRISHNA)

VICE CHAIRMAN

VK